

**Finalization of the Delhi Master Plan 2012**

1223. SHRI BIRENDER SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Delhi Master Plan 2012 has been finalized keeping in view 23 specific amendments based on 4300 suggestions given by the public;

(b) if so, what are the incentives permitted therein to hospitals and educational institutions, if they come forward to ease pressure on land; and

(c) what is likely time by which these amendments will become effective?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSHI): (a) to (c) The Master Plan for Delhi-2021 was notified on 7.2.2007 and amended from time to time as and when required. Further there is provision in the MPD-2021 for review at every five year intervals to keep pace with the fast changing requirements of the society. During 2012-13 the first major revision of MPD-2021 has been taken up. The suggested amendments including for hospitals and educational institutions are dealt with by Delhi Development Authority as per laid down procedure and statutory requirements.

**General Pool Residential Accommodation**

1224. SHRI BIRENDER SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that according to the latest version of the Delhi Master Plan 2012, or under the newly termed ‘‘General Pool Residential Accommodation’’, there is a thrust to change the character of Delhi from a garden city to Gurgaon or Mumbai; and

(b) if so, the details thereof along with the proposals of the Delhi areas at hand?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSHI): (a) and (b) Sir, there is no such proposal in the Ministry. The character of the city would be maintained as per the Master Plan for Delhi-2021 notified on 7.2.2007 and as amended from time to time.